SHRI S. S. AHLUWALIA: Don't play with emotions.

SHRI GURUDAS DAS GUPTA: I feel assured with the comments from Mr. Ahluwalia.

SHRI S. S. AHLUWALIA: He should not play with emotions.

THE DEPUTY CHAIRMAN: Please, don't interrupt.

SHRI R K. KARANJIA: I am sorry I have been completely misunderstood. I do not say that anybody has lost faith in this country. What I want to somesay is that after the series, body gets hanged, somebody commits suicide, we have lost faith in the investigation. I repeat nobody has But we lost faith in the country. the investigation have lost faith in as we have lost faith in the system which permits this kind of thing to go on without let or hindrace. How many mistakes have been committed? And now the final source of information has been blotted out.

And this has nothing to do with Mrs. Sonia Gandhi or the country or anybody else. I am speaking for myself. What I object to is the statement issued yesterday by the Special Investigation Team to say that they had no option except to allow the man to commit suicide. They had plenty of options.

THE MINISTER OF HOME AF-FAIRS (SHRI S. B. CHAVAN): I have a meeting with the Prime Minister at 12.30. I am sorry, I will not be able to ...

SHRI R. K. KARANJIA: I repeat, as I have said, they have plenty of officers. They have neglected their job. So, we want them to pay the price for it. Either the Directors of the SIT or the Director of the CBI or the Special Protection Force should besign. Otherwise I say, as I have said, I have the greatest admiration for Mr. Shankerrao Chavan. I have the greatest affection for him. But in this matter for he sake of our own protection, for the sake of our own freedom, for the sake of our own feeling satisfied that we are being properly looked after, somebody has to resign and I ask ... (Interruptions)

SHRI S. S. AHLUWALIA: If he is much perturbed, he should resign from the Rajya Sabha seat and go back.

THE DEPUTY CHAIRMAN: Mr. Subrámanian Swamy.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): He said somebody should resign and then you called my name. Does it ificant ...?

THE DEPUTY CHAIRMAN: 1 am not asking you to resign, Mr. Subramanian Swamy.

N.G.E.F. Commission Scandal in Karnataka

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Yesterday, the Times of India in a front-page story described in detail how the present Karnataka Government is engaged in an operation which they called as cover-up in a matter which relates to the HDW submarine and the vanishing of Rs. 2.5 crores which was the commission issued to a public sector organisation of the Karnataka Government, of course, the Commission was to be earned not during the tenure of the present Karnataka Government, but at the time when Mr. Ramakrishna Hegde was the Chief Minister. This story is a very serious one and it is a matter concerning a larger investigation of what really happened to HDW submarine. I think what has been brought out is a fair amount of new material. I feel it is my duty to bring it to Parliament and draw the attenion of the Government to the serious charges contained in this article, since the paper charges that the former Chief Minister, Mr. Ramakrishna Hegde and the present Chief Secretary, Mr. Prabhakar Rao, who was then the Chairman and the Managing Director of the NGEF, a public sector corporation were egaged in conspiracy to defraud a public sector organisation. (Interruptions) Therefore I demand

THE. LEADER OF THE OPPOSI-TION (SHRI S. JAIPAL REDDY): I am on a point of order.

SHRI J. P. JAVALI (Karnataka): Midam, I don'th understand how he has been allowed to make such a misleading statement. (Interruptions)

SHRL SUBRAMANIAN -SWAMY (Uttar Pradesh): I want to know the facts, Lam not making a statement.

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SHRI S. JAIPAL REDDY: Dr. Swamy is a senior Parliamentarian. He knows the rules and procedures. The names of people who are not here to defend themselves cannot be referred to unless a motion is tabled, drawn in proper terms and a discussion is permitted.

SHRI SUBRAMANIAN SWAMY: This is a point of order which has no basis at all. I am not making any charges. I am referring to an article for which I have been given permission to make a special mention.

SHRI S. JAIPAL REDDY: Newspaper report cannot be a basis for reference here.

SHRI SUBRAMANIAN SWAMY: I am surprised when it came to HDW, how many names they took and constantly they brought the Parliamentary proceedings to stop. And now when I brought HDW, it suddenly becomes unparliamentary to mention HDW. There were commisions... (Interruptions)

SHRI S. JAIPAL REDDY: Let there be a discussion on it in the House.

SHRI SUBRAMANIAN SWAMY: I would, therefore, like a Commission of Inquiry... THE DEPUTY CHAIRMAN: The Chairman has given him permission to make this Special Mention on the newspaper report. It is very clearly written over it. However, I would request Mr. Surbamanian Swamy to abide by certain conventions of the House and he should see that he does not take the names of those persons who are not present here.

SHRI SUBRAMANIAN SWAMY If I want to make charges against Mr. Hegde, he has got about 3000 charges. To can make them here and now but I am not making... (Interruptions)...

SHRI S. JAIPAL REDDY: But the problem is no reference can be made to Mr. Hegde here

and the second

SHRI SUBRAMANIAN SWAMY: I want a Commission of Inquiry to be... (Interruptions)... They have been talking about HDW for such a long time. Suddealy they have become reticent about the HDW commission. I am not able to understand it... (Interruptions)...

SHRI S. JAIPAL REDDY: Dr. Swamy, I welcome a debate on it. But we do not want to any innuendoes to be made.

SHRI SUBRAMANIAN SWAMY: Very good. I am demanding from the Government that they should set up a Commission of Inquiry under a Judge of the Supreme Court into, the defrauding and conspiracy to loot the State of Rs. 2:50 crores as alleged in this articles. I hope the fact that Mr. Hegde wants to join the Congress (I) does not soften the attitude of Congress (I) on the subject.

SHRI S. JATPAL REDDY: Madam, I raised the point of order. I said any reference to Mr. Hegde should not be allowed to go on record. It is not just proper.

SHRI SUBRAMANIAN SWAMY: Is "Hegde" unparliamentary? THE DEPUTY CHAIRMAN: The Chairman has allowed him to make the special mention.

Special

SRI S. JAIPAL REDDY: "Special mention" does not mean...

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI S. JAIPAL REDDY: No...

THE DEPUTY CHAIRMAN: Again you start your sentence with "no". 1 told you the Chairman gave him the permission. It is on record. How can it be "no"? The Chairman in his own wisdom allowed him to make the special mention...(Interruptions)... Now, Mr. Satya Prakash Malaviya. ...(Interruptions)... Please listen, I am not the competent authority to challenge the Chairman's permission. You should understand it. He permitted it and I allowed it...(Interruptions)...

SHRI S. JAIPAL REDDY: We would like to know whether the Chairman has allowed him to make allegations against Mr. Hegde... (Interruptions)... We would like to know whether the Chairman has allowed him to make the special mention or allegations against Mr. Hegde.

THE REPUTY CHAIRMAN: You please and the Chairman this question.

SHRI S. JAIPAL REDDY: No. Madam.

THE DEPUTY CHAIRMAN: Again "no". I told you, you ask him.

SHRI (J. JAIPAL REDDY: We will ask him.

THE DEPUTY CHAIRMAN: Shall I make it very clear?...(Interruptions)... Please sit down. I do not know who is friendly and who is against it....(Interruptions)... Please take your seats. Don't get agitated. If the Chairman gives the permission to a Member to make a special mention, he does it in his own wisdom. If you want to question it, you please ask the Chairman, not me. I am not at all competent to say anything on the wisdom of the Chairman. That is my ruling. I have called Mr. Satya Prakash Malayiya.

SHRI ARANGIL SREEDHARAN (Kerala): We are questioning the statement by Mr. Subramanian Swamy.

SHRI SUBRAMANIAN SWAMY: Congress (I) is not objecting...(Interruptions)... He is joining the Congress (I).

Need to reopen Katihar Jute Mill

श्री सत्य प्रकाश मालबीय (ञ्त्तर प्रदेश) : उपसभाषति महोदया, बिहार गे प्राना मिल के नाम से प्रचलित एक जुट मिल है। इसका नाम कटिहार जुट मिल है। इस मिल का अधिग्रहण भारत सरकार ने 20 जुलाई, 1965 को किंग थ। ग्रौर इसके संचालन का भार तत्कालीन बिहार सरकार को सौंप दिया था ग्रौर मिल बिहार सरकार ने चलवा भी दी थी। मार्च, 1966 में इस मिल में आग ग्रयी । मशोनें और कागजात लग जल गये। जसके बाद मिल चमडिया बन्ध को वापिस कर दी गयी। उन्होंने इसको चालन शरू किया, लेकिन 5 जलाई, 1982 को मालिकों ने नकसाभ बता कर मिल मे तालाबन्दी करवा दी। उस समय मिल मे 1800 कर्मचारी कार्य-रत थे। पिछली सरकार ने कटिहार जट मिल को लीज पर लेने का निर्णय लिया। पांच करोड़ रूपये की धनराशि आवटित की गयी, लेकिन मिल आज भी बन्द पड़ी हुई है। कटिहार क्षेत्र के पूर्व सांसद जो पिछली लोक सभा में थे, श्री यवराज वे मिल खुलवाने के लिए बराबर केन्द्र सरकार से मांग करते रहे हैं और वर्तमान कपडा मंत्री से भी इस सिलसिले मे कई बार मिल चुके हैं। उनकी मांग है कि मिल खोली जाये। इस मौग को